

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

AKP PLASTICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	AKP PLASTICS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	02/09/2016
3.	Authority under which Corporate Debtor is Incorporated/Registered	THE REGISTRAR OF COMPANIES, COIMBATORE
4.	Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor	U25205TZ2016PTC027958
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	1/5/2 FIRST FLOOR, RELIANCE NAGAR ALANDURAI, COIMBATORE TN 641101 IN
6.	Insolvency Commencement Date in respect of The Corporate Debtor	04-12-2019 (NCLT Order Dated 21-11-2019 received by me on 04-12-2019)
7.	Estimated Date of closure of Insolvency Resolution Process	03-06-2020
8.	Name and Registration Number of The Insolvency Professional Acting As Interim Resolution Professional	S.MUTHURAJU REGN .NO.IBBI/IPA-002/IP-N00009/2016-2017/10013
9.	Address and E-Mail of the Interim Resolution Professional, as Registered with the Board	NO 3, SUNDARAM BROTHERS LAYOUT, OPP TO ALLINDIA RADIO, TRICHY ROAD, RAMANATHAPURAM, COIMBATORE – 641045 E.Mail : smrajunaidu@gmail.com
10.	Address and E-Mail to be used for Correspondence with the Interim Resolution Professional	NO 3, SUNDARAM BROTHERS LAYOUT, OPP TO ALLINDIA RADIO TRICHY ROAD, RAMANATHAPURAM COIMBATORE – 641045 E.Mail : smrajunaidu@gmail.com
11.	Last date for submission of Claims	18-12-2019
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a Class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link : http://ibbi.gov.in/downloadform.html Physical Address : NO 3, SUNDARAM BROTHERS LAYOUT, OPP TO ALLINDIA RADIO TRICHY ROAD, RAMANATHAPURAM COIMBATORE – 641045

Notice is hereby given that the National Company Law Tribunal has ordered the Commencement of a corporate insolvency resolution process against the **M/s AKP PLASTICS PRIVATE LIMITED** on **21.11.2019** and the order received by me on **04.12.2019**.

The Creditors of **M/s AKP PLASTICS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **18.12.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A Financial Creditor belonging to a Class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Specify Class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

(sd/-) Shri .S .MUTHURAJU

No 3, Sundaram Brothers Layout Opp

to All India Radio, Trichy Road,

Ramanathapuram,

Coimbatore — 641 045

Email id: smrajunaidu@gmail.com

Date: 04.12.2019

Place: Coimbatore



S. MUTHU RAJU B.Sc., F.C.A., A.C.S.,
INSOLVENCY PROFESSIONAL

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
Regn.No: IBB/IPA-002/IP-N00009/2016-2017/10013

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